LEGISLATIVE ASSEMBLY NATIONAL CAPITAL TERRITORY OF DELHI LIST OF BUSINESS

Monday, 26 November 2018 / 05 Margshirsha 1940 (Saka)

2.00 PM

NATIONAL SONG-VANDE MATARAM

1. **Obituary references**

2. Government Resolution (Rule-90) :

Shri Satyendar Jain, Hon'ble Minister of Home to move the following Resolution under Rule-90 :

"The Legislative Assembly of NCT of Delhi having its sitting in Delhi on 26 November, 2018:

Taking in to consideration the following facts:

• That as per the records of the National Crime Records Bureau, the National Capital Territory of Delhi has acquired and has been consistently maintaining the dubious distinction of being the National Crime Capital as well,

• That the NCT of Delhi has become totally unsafe for its inhabitants, particularly women, children and elderly, in the wake of ghastly crimes such as rapes, kidnaps and murders becoming order of the day,

• That the people of NCT of Delhi live in perpetual fear as to whether the near and dear ones who are out on work would be able to return home safely at the end of the day,

• That due to subversive, disruptive and anti-people instructions given to Delhi Police by Union Government through Lt. Governor, the elected Government is not in a position to enlist any support from Delhi Police even in enforcing central laws such as Essential Services Maintenance Act, when needed,

• That the elected Chief Minister and Ministers can be attacked in their own office and at the public events hosted by the elected government,

• That those who attack the Chief Minister have the audacity to file complaint against the elected Chief Minister and pressure Delhi Police to register FIR against the Chief Minister,

• That the Delhi Police, in spite of its officials on duty being eye witnesses to such attacks on the Chief Minister, tries to hush them up with grossly illogical arguments which have turned the Delhi Police sadly in to a butt of ridicule,

• That the Delhi Police is not accountable to the elected Government, the Legislators and the Legislative Assembly who are charged with the responsibility of looking after overall well being of the people of Delhi,

• That the seven Members of Lok Sabha belonging to BJP and the recently retired three Members of Rajya Sabha belonging to Congress have no proven record of their efforts to hold Delhi Police to account through Parliament, with 7 BJP Members of Lok Sabha actively assisting Delhi Police in spreading anarchy and harassment of ordinary people,

• That the elected government is not in a position to remove these grave deficiencies in the service of people on account of certain limitations imposed by the Constitution which kept 'police' out of the purview of the elected Government,

• That it has become a huge and unassailable challenge for the elected Government to discharge its functions and to look after public interest in the absence any control whatsoever over Delhi Police and

• That it is necessary for the elected Government to have certain degree of control over law enforcing agencies to ensure that decisions taken by it in public interest are implemented thereby contributing to welfare of people and also the public order, Resolves that:

The Union government take immediate steps, in larger public interest, to initiate necessary steps to bring the police in Delhi under the control of the elected government of NCT of Delhi and to make it accountable to the Legislative Assembly as is the case with any other State in the Union of India, by way of amending the Constitution and relevant laws, and

In the meanwhile, pending such amendments, necessary steps be initiated by the Government of India to devolve certain powers to the elected Government so that it is in a position to have control over Delhi Police in implementing its decisions, including the decision to invoke ESMA from time to time for smooth running of civic services in public interest and in promotion of public order and for providing for security of its functionaries in discharge of their duties."

3. Calling Attention (Rule-54) :

Shri Ajay Dutt to call the attention of Hon'ble Deputy Chief Minister to "Abolish National Pension System (NPS) and reinstate the old Pension System in the interest of lakhs of Government Servants".

4. Short Duration Discussion (Rule-55) :

Shri Pankaj Pushkar Shri Sanjeev Jha Shri Adarsh Shastri

to initiate discussion on "the situation arising out of alleged illegal deletion of names of lakhs of voters from the Voter Lists in Delhi".

Delhi 26 November 2018 C. Velmurugan Secretary विधान सभा राष्ट्रीय राजधानी क्षेत्र दिल्ली कार्यसूची सोमवार, 26 नवम्बर, 2018 / मार्गशीर्ष 05, 1940 (शक्) <u>2.00 बजे अपराहन</u> राष्ट्रगीत–वन्दे मातरम्

- 1. निधन संबंधी उल्लेख
- सरकारी संकल्प (नियम–90) :
 श्री सत्येन्द्र जैन, माननीय गृह मंत्री सरकारी संकल्प प्रस्तुत करेंगे। (संकल्प की विषय वस्तु अंग्रेजी की कार्यसूची में संलग्न है।)
- 3. ध्यानाकर्षण (नियम–54) :

श्री अजय दत्त

"लाखों सरकारी कर्मचारियों के हित में राष्ट्रीय पेंशन योजना (एन.पी.एस) को समाप्त करके पुरानी पेंशन योजना को बहाल करने" के संबध में माननीय उप मुख्यमंत्री का ध्यान आकर्षित करेंगे।

4. अल्पकालिक चर्चा (नियम–55) : श्री पंकज पुष्कर श्री संजीव झा श्री आदर्श शास्त्री "दिल्ली में मतदाता सूचियों से लाखों मतदाताओं के नाम कथित रूप से हटाये जाने से उत्पन्न रिथति" के संबंध में चर्चा प्रारम्भ करेंगे।

दिल्ली 26 नवम्बर, 2018 सी. वेलमुरूगन सचिव